

[Mr. Deputy-Speaker]

relating to the salaries and allowances of Ministers."

The motion was adopted.

SHRI H. M. PATEL : I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Article 141 and insertion of new article 143A, etc.)

SHRI C. M. STEPHEN (Muvattupuzha) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. M. STEPHEN : I introduce the Bill.

LAND ACQUISITION (AMENDMENT)
BILL*

(Amendment of section 11 and 23 and insertion of new section 15A)

SHRI S. C. SAMANTA (Tamluk) : I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act 1894."

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 16)

SHRI C. K. CHANDRAPPAN (Tellicherry) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India.

The motion was adopted.

SHRI C. K. CHANDRAPPAN : I introduce the Bill.

CONSTITUTION (SCHEDULED CASTES)
ORDERS (AMENDMENT) BILL*

†SHRI C. CHITTABABU (Chingleput) : I beg to move for leave to introduce a Bill to provide for inclusion of certain castes in the lists of Scheduled Castes and for matters connected therewith.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for inclusion of certain castes in the lists of Scheduled Castes and for matters connected therewith."

The motion was adopted.

†SHRI C. CHITTABABU : Introduce the Bill.

PREVENTION OF POLLUTION OF AIR
AND WATER BILL*

PROF. S. L. SAKSENA (Maharajganj) : I beg to move for leave to introduce my Bill to stop factories, municipalities, local bodies, motor-vehicles, households burning poisonous fuels and other agencies and individuals from emitting poisonous gases in the

*Published in Gazette of India Extra-ordinary, Part II, section 2, dated 5-8-71.

†The Member spoke in Tamil.

atmosphere and discharging their refuse, fermented molasses, other stinking substances, night soil, sullage and dirty water in rivers, rivulets and open spaces, making water undrinkable and atmosphere unhygienic, foul and unbearable, thus creating a great public nuisance and hazard for health.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to stop factories, municipalities, local bodies, motor-vehicles, household burning poisonous fuels and other agencies and individuals from emitting poisonous gases in the atmosphere and discharging their refuse, fermented molasses, other stinking substances, night soil, sullage and dirty water in rivers, rivulets and open spaces, making water undrinkable and atmosphere unhygienic, foul and unbearable, thus creating a great public nuisance and hazard for health.

The motion was adopted.

PROF. S. L. SAKSENA : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 19, 22 etc.)

SHRI A. K. GOPALAN (Palghat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India”.

The motion was adopted.

SHRI A. K. GOPALAN : I introduce the Bill.

15.41 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL

*(Insertion of new section 8A) by Shri
P. L. Barupal*

श्री पन्ना लाल बारूपाल (गंगानगर) : उपाध्यक्ष महोदय, मैंने इस सदन में सदस्यों की मांग पर संसद सदस्यों के वेतन भत्ते अधिनियम, 1954 का और संशोधन करने वाले विधेयक को प्रस्तुत किया था लेकिन वर्तमान स्थिति को देखते हुए, देश में बेकारी मंहगाई और बंगला देश के सवाल आदि अनेक कठिनाइयों को ध्यान में रखते हुए मैं समझता हूँ कि यह विधेयक समयानुकूल नहीं है और ऐसी स्थिति में मैं इस विधेयक को वापिस लेना चाहता हूँ।

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to withdraw the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954.”

The motion was adopted.

श्री पन्नालाल बारूपाल : मैं बिल वापिस लेता हूँ।

The Bill was, leave, withdrawn.

MR. DEPUTY-SPEAKER : Shri Panigrahi. Absent.

15.42 hrs.

CONSTITUTION (AMENDMENT) BILL—Contd.

*(Amendment of Eighth Schedule) by Shri
Bhogendra Jha*

MR. DEPUTY-SPEAKER : The House will now take up further consideration of the Constitution (Amendment) Bill moved by Shri Bhogendra Jha. I think he has to continue his reply to the debate.